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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A. No. 618 OF 1995.

Date of Order: 3-4-1998.

Between:

Smt. P.V.S. Kameshwari.

... Applicant

and

1. The Deputy Director Medical Services,
Head Quarters, ATNEK & G Area,
Island Ground, Madras-9.

2. The Registrar, Senior Military,
Hospital, Golkonda, Hyderabad-8.

... Respondents

CCUNSEL FOR THE APPLICANT :: Mr. P. Naveen Rao

CCUNSEL FOR THE RESPONDENTS: Mr. N. R. Devaraj

CORAM:

THE HON'BLE SRI R. RANGARAJAN, MEMBER (ADMN)

AND

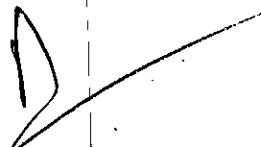
THE HON'BLE SRI B. S. JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R. RANGARAJAN, MEMBER (ADMN))

Heard Mr. Phaniraj for Mr. P. Naveen Rao for the
Applicant and Mr. N. R. Devaraj for the Respondents.

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2. While the applicant was working as L.D.C. in the Civil Establishment of Military Hospital, Golconda was placed under suspension by Proceedings/dated:29-1-1994. No.729/1/M-3(PC), Against the said Order of suspension, she submitted an appeal dated:10-3-1994. On 5-4-1994 her appeal was rejected as per Order at Annexure.4 to the O.A.

3. The applicant has challenged the Order of suspension in this O.A.

4. Now it is submitted that the applicant was served with a memorandum of charges and the enquiry was concluded. The applicant was also imposed with a penalty but however, in appeal the Appellate Authority has directed for a de-novo enquiry.

5. Since the de-novo enquiry is under consideration and the appellate authority is that decision of order of suspension was challenged in O.A.No.759 of 1997. That O.A. is still to be disposed of.

6. The full case arises because of certain investigations made by the C.B.I. and it appears to be a case of defau~~l~~lification of funds. Hence, we feel it is not proper to interfere with the suspension order at this stage. However, the respondents should complete the enquiry within 4 months from the date of receipt of the Judgment in CA.No.759 of 1997.

7. In view of the above, the following direction is given:-

*The O.A. is disposed of with a direction to the respondents that the enquiry

proceedings initiated against the applicant should be completed within 4 months from the date of receipt of a copy of the Judgment in O.A. No. 759 of 1997.*

8. The O.A. is ordered accordingly. No costs.

9. The Registry should post the O.A. No. 759 of 1997 for orders on 10-6-1998.


(B. S. JAI PARAMESHWAR)

3/4/98
MEMBER (J)


(R. RANGARAJAN)

MEMBER (A)

Dated: this the 3rd day of April, 1998

Dictated in the Open Court

DSN


D. R.

DA 618/95

Copy to:-

1. The Deputy Director Medical Services, Head Quarters, ATNEK & G Area, Island Ground, Madras-9.
2. The Registrar, Senior Military Hospital, Golconda, Hyderabad.
3. One copy to Mr. P. Naveen Rao, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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23/4/98
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II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

DATED: 3/4/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
O.A.NO. 618/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

